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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**C.P. (I.B) No. 47/9/NCLT/AHM/2017**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.07.2017**

Name of the Company: **Futuristic Marketing Solutions**  
V/s.  
**Shree Ram Multi-Tech Ltd.**

Section of the Companies Act: **Section 9 of the Insolvency and Bankruptcy  
Code**

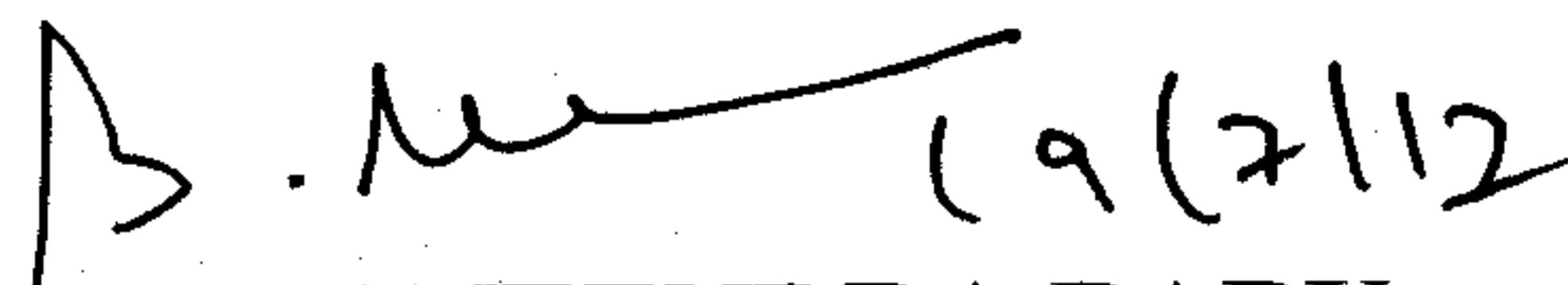
<b>S.NO. NAME (CAPITAL LETTERS)</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
1. Aayog Y. Doshi for Tanaya Shah, Advocate			Aayog
2. MONAAL J. DAWAWALA	ADVOCATE	RESPONDENT	<u>Monaal</u>
RAMUBHAI S. PATEL	CA	RESPONDENT	<u>WY</u>

**ORDER**

Learned Advocate Mr. Aayog Doshi i/b Learned Advocate Ms. Tanaya Shah present for Operational Creditor/ Applicant. Learned Advocate Mr. Monaal Davawala with Learned Advocate Mr. Ramubhai Patel present for Respondent.

Learned Counsel for Respondent reported for ready. Applicant Counsel sent a letter for adjournment stating that due to unavoidable personal difficulty she is not able to attend today before this Tribunal and make a request for adjournment.

List the matter on 21.07.2017 as last chance for hearing.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 19th day of July, 2017.